

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## Record of Proceedings

### PETITION No. 188/2009

Sub: Petition under Section 79 (1) of the Electricity Act, 2003.

- .Date of hearing : 22.12.2009
- Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member
- Petitioner : Narayanpur Power Company Pvt. Ltd., Bangalore
- Respondents : 1. Karnataka Power Transmission Corporation Limited, Bangalore  
2. Gulbarga Electricity Supply Company Ltd., Gulbarga  
3. State Load Despatch Centre, Karnataka Power Transmission Corporation Ltd., Bangalore
- Parties present : Shri Nitin Mishra, Advocate, Petitioner  
Shri Anand K. Ganesan, Advocate, KPTCL

This application has been made *inter alia* alleging denial of open access in contravention of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008, as amended from time to time.

2. Learned counsel for the respondents submitted that the reply on behalf of the first respondent was filed on 16.12.2009. He further request for short adjournment to file reply on behalf of the second respondent. The prayer was not opposed by learned counsel for petitioner. Request was allowed. Accordingly, second respondent may file its reply by 31.12.2009 with an advance copy to the petitioner. The petitioner may file its rejoinder, if any latest by 7.1.2010.

3. The petition shall be re-notified on 12.1.2010.

Sd/-  
(T.Rout)  
Joint Chief (Law)

